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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

SBI (COC).

V/s.

Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptdy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1.51004ARTHA SAMAL

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## ORDER

Learned Advocate Mr. Sidhartha Samal present for Applicant. None present for Respondent in IA 408/2017.

Applicant is directed to issue notice of date of hearing on IRP and on the corporate debtor and shall file proof of service.

List the matter on 08.01.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL